

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 181/GT/2026

Date: 24 Apr 2026

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex,
7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of tariff for Korba STPS Stage-III (500MW) for the period 1.4.2019 to 31.3.2024.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **4.5.2026**:

- a) *Revised Tariff forms in accordance with order dated 5.1.2025 in Petition no. 340/GT/2014 for Revision of tariff of Korba Super Thermal Power Station, Stage-III (500 MW) for the periods 2009-14 and 2014-19- Implementation of the judgements of APTEL.*
- b) *Details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*
- c) *Furnish Auditor certified (with UDIN) Form-J and Form-S*
- d) *A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form-13 without any adjustment (including adjustment for sharing of refinancing benefits) needs to be furnished. Excel copy of the same shall also be furnished.*
- e) *Details of the revenue earned from the sale of fly ash (excluding transportation charges if any paid by the Petitioner) along with a copy of accounts, duly certified by the auditor.*
- f) *Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- g) *Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided are same as shared with the beneficiaries of the generating station which was uploaded in the website.*

2.

2. The Respondents shall file their replies by **11.5.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.5.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)

Assistant Chief (Law)

Copy to:

All Respondents